

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB) No.504/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> October 2017, 10.30 A.M**

Name of the Company	Scrapes (India) -Versus- Balaji Paper & Newsprint Pvt.Ltd.		
Under Section	<b>8 &amp; 9 IBC</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) ANUS SINGH  
AVISHEK DAS  
ASHOK KUMAR SINGH

} Advocates for  
the Corporate  
Debtor

A. Das  
23/10/2017

2) Abhishek Sekhar

} Advocate representing  
the creditor

23/10/17

**ORDER**

Ld. Counsel for the petitioners and the respondents are present.

It appears from the record that petitioner has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions within 7 days from today.



Petitioner has also sought leave of the Court to file rejoinder. Prayer  
is allowed. Rejoinder may be filed within 7 days.

List on 15/11/2017 for admission.

PS

(Jinan K.R.)  
Member (J)

PS

(Vijai Pratap Singh)  
Member (J)

Advocate for  
the Corporate  
Defendant  
A.P. Das  
23/10/2017

ANUJ SINGH  
VISHAK DAS  
ASHOK KUMAR SINGH

ORDER

1. Counsel for the petitioners and the respondents are present.  
It appears from the record that petitioner has not complied with the  
provisions of section 3(1) & (c) of the Insolvency & Bankruptcy Code.  
2. Petitioner is directed to comply with the above provisions within 7  
days from today.